

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA
REGIONAL BENCH – COURT NO. 1

Customs Appeal No. 75599 of 2017

(Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/233-240/2016 dated 26.10.2016 passed by the Commissioner of Customs (Appeals), 3rd Floor, 15/1, Strand Road, Kolkata – 700 001)

Commissioner of Customs (Port) : **Appellant**
15/1, Strand Road, Kolkata – 700 001

VERSUS

M/s. Topsia Estates Private Limited : **Respondent**
Suite No. 4001, Raj Chambers, 7B, Justice Dwarkanath Road,
Kolkata – 700 020

APPEARANCE:

Shri Subrata Debnath, Authorized Representative for the Revenue/Appellant

None for the Respondent

CORAM:

HON’BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON’BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76737 / 2024

DATE OF HEARING / DECISION: 27.08.2024

ORDER: [PER BENCH]

Today, when the matter was called for hearing, the Ld. Authorized Representative appearing on behalf of the appellant-Revenue prayed for withdrawal of the appeal.

2. In view of the above, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)